

FIR/RC no. : 17-A/18
u/s 420/471/468/120B IPC
PS : CBI

16.05.2020

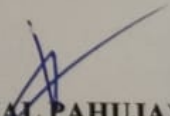
Present : Sh. Brij Mohan, Warder.
Sh. Rana Rajdeep Singh, Remand Advocate.

Accused Ashwani Tomar s/o Rajender produced from Jail no. 7, Tihar Jail through Video Conferencing.

Due to spreading of Corona Virus (COVID-19), special measures taken by the Government to prevent it by ordering a nationwide lockdown, the hearing of the urgent matter has been conducted through Video Conference using CISCO WEBEX app after taking consent of both the parties, in terms of directions issued by the Ld. District and Sessions Judge, Rouse Avenue District Courts.

In view of the submissions made, the JC remand of the accused Ashwani Tomar s/o Rajender is extended and he be produced before the concerned court on 30.05.2020.

Incharge/Computer Branch is directed to upload the order on website and also for providing the copy of the same to all the concerned. Copy of this order be also sent to the Superintendent of the concerned jail to be tagged along with the custody warrant.


(VISHAL PAHUJA)
Duty MM/RADC Complex
Delhi/16.05.2020

FIR/RC no. : E-04/14
u/s 420/467/468 IPC
PS : CBI

16.05.2020

Present : Sh. Brij Mohan, Warder.

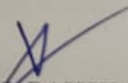
Sh. Rana Rajdeep Singh, Remand Advocate.

Accused Subrato - B. Bhattacharya produced from Jail no. 7, Tihar Jail through Video Conferencing.

Due to spreading of Corona Virus (COVID-19), special measures taken by the Government to prevent it by ordering a nationwide lockdown, the hearing of the urgent matter has been conducted through Video Conference using CISCO WEBEX app after taking consent of both the parties, in terms of directions issued by the Ld. District and Sessions Judge, Rouse Avenue District Courts.

In view of the submissions made, the JC remand of the accused Subrato-B. Bhattacharya is extended and he be produced before the concerned court on 30.05.2020.

Incharge/Computer Branch is directed to upload the order on website and also for providing the copy of the same to all the concerned. Copy of this order be also sent to the Superintendent of the concerned jail to be tagged along with the custody warrant.


(VISHAL PAHUJA)
Duty MM/RADC Complex
Delhi/16.05.2020

FIR/RC no. 221/2016/E0014
u/s 420/120B IPC
&
FIR/RC no. 221/2016/E0009
u/s 120/120B IPC & 66 DIT Act
PS : CBI

16.05.2020

Present : Sh. Deepak Lohchab, Warder.
Sh. Rana Rajdeep Singh, Remand Advocate.

Accused Khushi Mohd. s/o Sh. Abrar Hasan being produced from Jail no.
10, Rohini, through Video Conferencing, in both the cases.

Due to spreading of Corona Virus (COVID-19), special measures taken by
the Government to prevent it by ordering a nationwide lockdown, the hearing of the
urgent matter has been conducted through Video Conference using CISCO WEBEX app
after taking consent of both the parties, in terms of directions issued by the Ld. District
and Sessions Judge, Rouse Avenue District Courts.

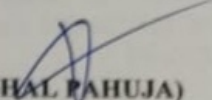
This accused is stated to be on bail in both these cases, however, he was
directed to appear before the court today. As the courts are closed due to lock down a
longer date for production of the accused is being given.

Accused Khushi Mohd. s/o Sh. Abrar Hasan be produced before the
concerned court on 04.07.2020 in both these cases.

Incharge/Computer Branch is directed to upload the order on website and
also for providing the copy of the same to all the concerned. Copy of this order be also



sent to the Superintendent of the concerned jail to be tagged along with the custody warrant.


(VISHAL RAJU)
Duty MM/RADC Complex
Delhi/16.05.2020

CC no. 1/2015
u/s 420 IPC
&
CC no. 152/2011
u/s 420/468 IPC
PS : CBI Moti Nagar

16.05.2020


Present : Sh. Deepak Lohchab, Warder.
Sh. Rana Rajdeep Singh, Remand Advocate.

Accused Ulhas s/o Sh. Prabhakar being produced from Jail no. 10, Rohini, through Video Conferencing, in both the cases.

Due to spreading of Corona Virus (COVID-19), special measures taken by the Government to prevent it by ordering a nationwide lockdown, the hearing of the urgent matter has been conducted through Video Conference using CISCO WEBEX app after taking consent of both the parties, in terms of directions issued by the Ld. District and Sessions Judge, Rouse Avenue District Courts.

In view of the submissions made, the JC remand of the accused Ulhas s/o Sh. Prabhakar is extended and he be produced before the concerned court on 30.05.2020 in both the cases.

Incharge/Computer Branch is directed to upload the order on website and also for providing the copy of the same to all the concerned. Copy of this order be also sent to the Superintendent of the concerned jail to be tagged along with the custody warrant.


(VISHAL PAHUJA)
Duty MM/RADC Complex
Delhi/16.05.2020